

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.408
IB/758/ND/2023

IN THE MATTER OF:

Fabric Foundry LLP	...	Applicant
Versus		
Nysaa Retail Venture Pvt. Ltd.	...	Respondent

Under Section 9 (IBC)

Order delivered on 12.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Nilanshu Singhal, Ms. Tanu Singhal, Advs.
For the Respondent : Mr. Neeraj Kumar, Adv.
Director Mr. Jitendra Kumar

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant and Learned Counsel for the respondent are present through video-conferencing. Learned Counsel for the applicant has submitted that settlement talks have failed and they want to pursue with the matter, however, Learned Counsel for the respondent has submitted that they have already filed reply along with the settlement memo, however, the same is not reflecting on e-portal of this Adjudicating Authority. Respondent is directed to take steps for uploading the same on e-portal of this Adjudicating Authority. Let this matter be posted to 29.07.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)